NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 01
C.P. (IB)/322(MB)2023

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **18.06.2024**

NAME OF THE PARTIES: **TECHNOLOGY DEVELOPMENT BOARD V/s PERFECT INFRAENGINEERS LIMITED**

Under Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Sumedh Ruikar i/b Pradip Yadav for the Petitioner and Adv. Hemali Meeva for the Respondent are present.
2. The matter is listed on Board today under the caption "For Orders". However, this Bench defers the pronouncement in the present matter as the Hon'ble Bombay High Court has extended the interim direction in the Writ Petition (L) No.18889 of 2024 and Writ Petition (L) No.4667 of 2024 issued earlier by them till 20.06.2024.
3. In that view of the matter, Registry is directed to list the matter on Board on 21.06.2024, under the Caption "**For Orders**".

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj